

O.A.No.221/10

S.K. Das Applicant.

Vs.

Union of India & Ors. Respondents.

ORDER DATED 3rd MAY, 2010

Coram:

Hon'ble Mr. C.R. Mohapatra, Member (A)

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Heard Mr. C.R. Nandi, Ld. Counsel for the applicant and Mr. S.K. Ojha, Ld. Standing Counsel appearing on notice for the Respondents (Railways) and also perused the materials placed on record.

2. The applicant claims that in response to a notification issued by the Railways vide notice dated 13.08.1990 (Annexure-A/1) he had applied to be empanelled as substitute for utilization against day to day casualities in future requirement of any department other than Civil Engineering under the then South Eastern Railway. Pursuant to the notification, he had applied for the same and also appeared at the interview in 1991-92. So far he has not received any response from Respondent No.3. However, the applicant has not produced any document in support of his having appeared at the interview during 1991-92. Nor has he so far made any representation to the appropriate authority.



3. In this background, as requested by the Ld. Counsel for the applicant, liberty is given to the applicant to make representation to Respondent No.3 within a period of 15 days from the date of issue of this order to consider the claim raised in this O.A. If the representation is filed within the above period, on its receipt the Respondent No.3 is directed to consider and pass a reasoned order within a period of 30 days and the result thereof be communicated to the applicant within 15 days thereafter.

4. In case, the Respondents find that the claim made by the applicant is false and he has never appeared at any interview, then it is for the Respondents to take appropriate action against the applicant as the same would act as a deterrent against frivolous applications.

5. With the above observations and directions this O.A. is disposed of at the admission stage itself.

6. Copy of this order along with copy of this O.A. be sent to Respondent No.3 for compliance.


ADMN. MEMBER